

F.No. 01/89/180/30/AM13/PC-2(A)/173-174
Government of India
Ministry of Commerce & Industry
Office of the Directorate General of Foreign Trade
(EFGC/ PRC Div.)

Dated 8th August, 2013

CORRIGENDUM

Subject:- Correction/amendment in case no. 35 of PRC Meeting No. 01/AM14 held on 02.04.2013 under the Chairmanship of D.G.F.T.

The undersigned is directed to refer to Minutes of the PRC Meeting No. 01/AM14 held on 02.04.2013, under the Chairmanship of Dr. A.K. Pujari, Director General of Foreign Trade. After review of the decision taken in respect of Case no. 35 in the said meeting, it has been decided with the approval of the competent authority, to modify the aforesaid decision as follows:

As in the PRC minutes	Modified version of PRC minutes
Case No.35. M/s Mann Tourist Transport Service Pvt. Ltd, New Delhi F.No. 01/89/180/67/AM09/PC-2(A) PRC Meeting No. 01/AM14 dated: 02.04.2013 Subject: - Request for relaxation of mandatory requirement of Type Approval Certificate to import of 25 number of Toyota Commuter 14 seater vans into India from Japan. The Committee took note of the recommendation of the Ministry of Tourism. It was further noted that the import of new cars/vehicles is subject to Policy Conditions under Chapter 87 in ITC(HS) 2012. The PRC gets requests for getting exemption of different Policy Conditions under Chapter 87. However, exemptions from Policy Conditions are granted very judiciously. So far the PRC has granted exemptions to the following categories of importers: • Mining Sector - for those vehicles which	Case No.35. M/s Mann Tourist Transport Service Pvt. Ltd, New Delhi F.No. 01/89/180/67/AM09/PC-2(A) PRC Meeting No. 01/AM14 dated: 02.04.2013 Subject: - Request for relaxation of mandatory requirement of Type Approval Certificate to import of 25 number of Toyota Commuter 14 seater vans into India from Japan. The Committee took note of the recommendation of the Ministry of Tourism. It was further noted that the import of new cars/vehicles is subject to Policy Conditions under Chapter 87 in ITC(HS) 2012. The PRC gets many requests for getting exemption of different Policy Conditions under Chapter 87. However, exemptions from Policy Conditions are granted very judiciously. So far the PRC has granted exemptions to the following

are not available in the country and not moving on public roads. • Auto companies- for R&D purposes (both old and new vehicles) • Categories for importers as listed in Policy Conditions 3(I) including physically handicapped persons PRC does not approve cases for exemption of Policy Conditions which may affect the public safety as the proposed vehicles are left-hand driven and commercial vehicle to be used on public road. Hence, PRC did not agree for exemption.	categories or importers: • Mining Sector – for those vehicles which are not available in the country • Auto companies – for R&D purposes (both old and new vehicles) • Categories for importers as listed in Policy Conditions 3(I) including physically handicapped persons PRC does not approve cases for exemption of Policy Conditions which affect/displace the domestic production. The import policy for car is 'free' subject to the compliance of Policy Conditions in Chapter 87. Hence, the Committee did not agree for exemption of Policy Condition as requested by the applicant.
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(Sonika Khattar)
Foreign Trade Development Officer
For Director General of Foreign Trade

To

M/s. Mann Tourist Transport Service (Pvt.) Ltd., New Delhi